

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**Appeal No. 146 of 2017 &
IA No. 974 of 2018**

Dated: 28th August, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Rajasthan Renewable Energy Corporation Ltd.

.... Appellant(s)

Vs.

M/s. Shree Cement Ltd. & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Susan Mathew
Mr. A.K. Sharma (Rep.)

Counsel for the Respondent(s) : Mr. Ashwin Ramanathan
for Mr. Anand K. Ganesan for R-1, 3 & 4

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Mr. Pallav Mongia
Mr. Pankaj Singh for R-5
Mr. P.N. Bhandari for R-6 & 7
Mr. R.K. Mehta
Ms. Himanshi Andley for R-8

ORDER

IA 974 of 2018

(Appln. for condonation of delay in filing reply)

For the reasons set out in the application, delay in filing reply is condoned. Application is disposed of.

APPEAL No. 146 of 2017

Pleadings are complete

List the matter for hearing on **30.10.2018.**

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

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